BAIL APPLICATION No.: 1223/2020

State v. Shalu Chauhan FIR No. : 200/2020 PS:Paharganj

17.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC Complainant in person through VC. Mr. Arvind , Ld. Counsel for applicant Shalu Chauhan through VC.

Reply already filed. Copy supplied.

Put up for arguments with connected matter for tomorrow i.e. on 18.09.2020.

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 Date: 2020.09.17 12:55:54 +05'30'

BAIL APPLICATION No.: 1137/2020

ANTICIPATORY BAIL APPLICATION

State v. Mohd. Mumtaz & Ors. FIR No. : 0076/2019 PS: Sadar Bazar U/S: 498A, 406 34 IPC

17.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC Mr. Saurab Khan,Ld. Counsel for both the applicants.

On the last date of hearing on 10.09.2020, notice was issued to IO as well as to the complainant to appear through VC but it appears that such notice is not issued.

Issue fresh notice to IO as well as to complainant in terms of previous order today itself. In these peculiar facts, IO is directed not to take coercive steps against both the applicants till next date of hearing. Such order is made without commenting on the merit of their applications.

Put up for appearance of complainant & IO, arguments and appropriate orders on 24.09.2020.

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(Naveen Kumar Kashyap) ASJ-04/Central/17.09.2020

11:45 A.M.

At this stage,

IO Sayyad Akhtar joined through VC. He is apprised of the order

already passed.

NAVEEN KUMAR KASHYAP KASHYAP Date: 2020.09.17 12:56:32 +05'30' (Naveen Kumar Kashyap) ASJ-04/Central/17.09.2020

BAIL APPLICATION No.: 1220/2020

ANTICIPATORY BAIL APPLICATION

State v. Bhairu Lal Verma FIR No. : 160/2012 PS: EOW, New Delhi U/s: 420,406, 120 B IPC

17.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC None for the applicant/accused.

Put up for further consideration, appearance and appropriate orders on 21.09.2020.

NAVEEN KUMAR NAVEEN KUMAR KASHYAP KASHYAP Late: 2020.09.17 12:56:46 +05'30'

BAIL APPLICATION No.: 1189/2020

ANTICIPATORY BAIL APPLICAITON

State v. Pramod Kumar FIR No. : NA PS: Chandni Chowk

17.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC Sh. Anubhav Dubey, Ld. Counsel for applicant/accused through VC. SI Pawan Vats from PS Chandni Chowk.

He states that police official who is looking after two cross complaints is ASI Veer Pal.

It is further stated that **enquiry** is pending since 15.08.2020. It is further claimed that parties are not cooperating that is why such **enquiry** is pending. Further, part arguments on present anticipatory bail application is heard.

In these circumstances, such ASI Veer Pal as well as SHO concerned is directed to appear by VC at the time of further arguments for tomorrow on present anticipatory bail application. In the meanwhile, no coercive action be taken till tomorrow only against such applicant Pramod Kumar.

Put up on 18.09.2020 for arguments and appropriate orders.

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Bail Matter No.: 1160/2020 FIR No: 266/2020 PS: Nabi Karim State v. Shamim @ Dabba U/s : 308, 506, 34 IPC

17.09.2020 Present:

Mr. Pawan Kumar, learned Addl.PP for State through VC. Mr. Shiv Kumar Gautam, learned counsel for applicant through VC.

It is stated that the accused and the complainant have already filed quashing

petition before the Hon'ble High Court and which is listed for tomorrow.

As such, at request, put up for further appropriate orders for 19/09/2020.

NAVEEN KUMAR KASHYAP Digitally signed by NAVEEN KUMAR KASHYAP Date: 2020.09.17 12:58:51 +05'30'

Bail Matter No.: 1161/2020 FIR No: 267/2020 PS: Nabi Karim State v. Kashim Ahmad

17.09.2020 Present:

Mr. Pawan Kumar, learned Addl.PP for State through VC.Mr. Faraz Khan, learned counsel for applicant / accused through VC.

Today the case was fixed for orders / clarification, if any. However, it is stated by learned counsel for the applicant / accused that he wants to withdraw the present application.

Heard. Allowed.

In view of the submissions, the present bail application is dismissed as withdrawn.

NAVEEN KUMAR KASHYAP

Digitally signed by NAVEEN KUMAR KASHYAP Date: 2020.09.17 12:59:10 +05'30'

Bail Application No.:1221/2020 State Vs.Chandan Singh FIR No.:143/2020 PS:Kotwali U/s: 394, 397, 34 IPC

17.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC. Mr. Rajesh Pandit, learned counsel for applicant / accused through VC.

Reply filed by the IO. Copy of the same be supplied to the learned counsel for

the applicant / accused through electronic mode during the course of the day.

Put up for arguments and appropriate orders for 23/09/2020.

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Bail Application No.:1224/2020 State Vs. Manoj Chaudhary FIR No.:58/2020

17.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC. Mr. Tanveer Ahmed Mir and Mr. Ronak, learned counsel for applicant through VC.

Issue notice of this application seeking regular bail to the IO for filing of reply by the next date of hearing. IO to file reply at least one day before the next date of hearing and copy of reply be supplied to the counsel for applicant / accused through electronic mode accordingly.

Put up for reply, arguments and appropriate orders for 23/09/2020.

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(Naveen Kumar Kashyap) ASJ-04/Central/17.09.2020	

Bail Application No.:1163/2020 State Vs.Nitish @ Nonu FIR No.:21/2020 PS: Sadar Bazar U/s: 323, 451, 304, 34 IPC

17.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC. Mr. Faraz Khan, learned counsel for the applicant through VC.

Learned counsel for the applicant / accused has clarified that he is pressing

regular bail application at present. The same is noted.

Put up for orders for tomorrow i.e. 18/09/2020.

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Bail Application No.:1185/2020 State Vs.Rocky Goswami FIR No.:324/2017 PS: Pahar Ganj

17.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC. Mr. Bhuwneshwar, learned counsel for applicant / accused through VC.

Further arguments heard including regarding maintainability of the present interim bail application before this court.

Put up for further arguments, if any, / appropriater orders for 19/09/2020.

Learned counsel for the applicant is at liberty to appear either through VC or through physical hearing on the next date of hearing.

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Bail Application No.:1187/2020 State Vs. Mohd. Shoaib Khan s/o Asif Khan FIR No.:157/2020 PS:DBG Road U/s: 392, 395, 397, 34 IPC & 25 Arms Act

17.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC. Mr. Saurabh Tyagi, learned counsel for the applicant / accused through VC.

Reply filed by the IO through electronic mode. Copy supplied through

electronic mode to the counsel for the applicant.

Arguments in detail heard.

Put up for orders / clarification, if any, for 21/09/2020.

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 Date: 2020.09.17 13:00:20 +05'30'

Bail Application No.:1118/2020 State Vs. Ashish @ Sahil s/o Lt. Harish Kumar FIR No.:55/2020 PS: Pahar Ganj U/s: 323, 377, 34 IPC

17.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC. Ms. Meenu Chauhan, learned counsel for applicant through VC.

Further reply filed by the IO. Copy supplied through electronic mode.

Further arguments heard in detail.

Put up for orders / clarification if any, for 21/09/2020.

NAVEEN KUMAR Digitally signed by NAVEEN KUMAR KASHYAP KASHYAP Date: 2020.09.17 13:00:35 +05'30'

Interim Bail Application

State Vs. Gaurav Chauhan & others (Application of Shahi Ram) FIR No.:199/2009 PS: Kashmere Gate U/s: 364A, 120B, 34 IPC

17.09.2020

This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC. None for the applicant / accused.

Issue notice of the present application seeking regular bail or in the alternate

interim bail, to IO for filing of reply by the next date of hearing. IO to also verify the medical

documents and file report by the next date of hearing.

Put up for filing of reply, arguments and appropriate orders for 23/09/2020.

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 Date: 2020.09.17 13:01:10 +05'30'

Interim Bail Application

State Vs. Ram Nawal (Application of Ram Nawal @ Parsuram) FIR No.: 327/2016 PS: Roop Nagar U/s: 302 IPC

17.09.2020 This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC. Ms. Tehseen, learned counsel for applicant through VC.

Clarification given by Ms.Tehseen learned counsel for the applicant. In this case such accused was granted interim bail vide order dated 25/07/2020 for 45 days.

It appears that, thereafter, there is no further order on such interim bail. As such, put up for further clarification / appropriate order on present regular bail application through physical hearing i.e. for 24/09/2020. Learned counsel for the applicant is at liberty to join either through VC or through physical hearing.

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SC: 146/2018 FIR No: 240/2017 PS: DBG Road State v. Hemant Ali @ Ahmad Ali

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 17.07.2020.

On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC. None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 11.01.2021.

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 Date: 2020.09.17 13:02:01 +05'30'

CA:48/2020 Ahsan v. State

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 20.05.2020 and 17.07.2020. On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. Vikas Aggarwal, Ld. Counsel for convict/Appellant through VC. Mr. Pawan Kumar, learned Addl.PP for State/respondent through VC.

Put up for final arguments on this appeal and purpose fixed for 26.11.2020

through VC.

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CA:59/2020 Rohit @ Machhi v. State

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 24.03.2020 and 17.07.2020. On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. S.N. Shukla, Ld. LAC for convict/Appellant through VC. Mr. Pawan Kumar, learned Addl.PP for State/respondent through VC.

At request, put up for physical hearing day on 24.09.2020 for purpose

fixed.

NAVEEN KUMAR NAVEEN KUMAR KASHYAP KASHYAP Date: 2020.09.17 13:02:37

CA:96/2020 Surjeet Singh Chawla v. Jaspreet Kaur

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 20.05.2020 and 17.07.2020. On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present:

Sh. Kulbhushan Kataria, Ld. Counsel for Appellant through VC. None for respondent.

At request, put up for purpose fixed in terms of previous order on

11.01.2021.

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SC: 197/2020 FIR No: 107/2020 PS: Nabi Karim State v. Sunil @ Ajay

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 17.07.2020 and 18.08.2020.

On 18.08.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present:	t: Mr. Pawan Kumar, learned Addl.PP for State through VC.	
	None for accused.	

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 11.01.2021.

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Digitally signed by NAVEEN KUMAR KASHYAP Date: 2020.09.17 13:03:08 +05'30'

SC: 292/2019 FIR No: 84/2011 PS: Chandni Mahal State v. Hazi Manjoor etc.

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 26.03.2020,20.05.2020 and 17.07.2020. On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC. Sh. Nagendra , Ld. Counsel for accused no. 2, 3 and 4. All accused are stated to be on bail.

Part arguments heard.

Put up for further submissions on purpose fixed for 12.01.2021.

No adverse order is being passed against other accused in the interest of justice in the present situation.

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 Date: 2020.09.17 13:03:23

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SC: 27628/2016 FIR No: 221/2015 PS: Karol Bagh State v. B ablu Mathur

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 20.05.2020 and 17.07.2020.

On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC. Sh. J.S. Mishra, LAC for accused Ajay Kr. Jha, who is directed to be on interim bail at present. Other accused are not present.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as

the situation may prevail on next date of hearing.

Put up for purpose fixed/PE in terms of previous order for 12.01.2021.

NAVEEN KUMAR Digitally signed by NAVEEN KUMAR KASHYAP Date: 2020.09.17 13:03:40 KASHYAP +05'30'

SC:59/2018 FIR No: 284/2017 PS: Subzi Mandi State v. Satpal

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

Undersigned is also discharging work of Bail Roster duty.

Present:Mr. Pawan Kumar, learned Addl.PP for State through VC.Sh. R.B. Singh, Ld. Counsel for both accused, who are stated to be on bail.

Put up for purpose fixed/PE in terms of previous order for 13.01.2021.

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 Date: 2020.09.17 13:03:55 +05'30'

SC: 847/2018 FIR No: 115/2018 PS: Lahori Gate State v. Anand Kumar

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 20.05.2020 and 17.07.2020.

On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present:	Mr. Pawan Kumar, learned Addl.PP for State through VC. None for accused.
situation.	No adverse order is being passed in the interest of justice in the present

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 13.01.2021.

NAVEEN KUMAR Digitally signed by NAVEEN KUMAR KASHYAP Date: 2020.09.17 13:04:12 KASHYAP +05'30'

SC: 238/2019 FIR No: 345/2017 PS: Subzi Mandi State v. Vinod

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC. Sh. Narender Kumar, Ld. Counsel for all the accused. All the four accused are stated to be on bail.

Put up for purpose fixed on 13.01.2021.

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SC: 28148/2016 FIR No: 97/2012 PS: Prasad Nagar State v. Ram Gopal Rai

17.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC. Sh. Joginder Tuli, Ld. Counsel for accused Seema. None for other accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as

the situation may prevail on next date of hearing.

This matter is at the stage of final arguments.

Put up for purpose fixed in terms of previous order for 02.12.2020.

NAVEEN KUMAR KASHYAP Digitally signed by NAVEEN KUMAR KASHYAP Date: 2020.09.17 13:04:47 +05'30'